

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes. The Government of Himachal Pradesh has informed that they have signed a PPP Agreement with a Non-Profit Society named GVK-EMRI to operate 108 ambulances. So far 50 ambulances were introduced on December, 25, 2010 and 21 more Ambulances on February 15, 2011.

(b) to (d) Under National Rural Health Mission (NRHM) funds are provided to State/UT Governments for Ambulances, Mobile Medical Units and Emergency/Referral Transport Vehicles. The State/UT Government incorporate their requirements in their annual Programme Implementation Plan (PIPs) under NRHM as per their felt needs and priorities, and based on approval accorded by Government of India they are taken up for implementation.

Independent directors in CPSEs

†723. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) has laid down certain conditions for required number of independent directors in Central Public Sector Enterprises (CPSEs);

(b) if so, the details thereof;

(c) whether several CPSEs, don't have the required number of independent directors;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): (a) and (b) As per the Clause 49 of the Equity Listing Agreement, all the listed entities including listed Central Public Sector Enterprises (CPSEs) are required to appoint requisite number of Independent Directors on their Boards. Where the Chairman of the Board is a non-executive director, at least one-third of the Board should comprise of Independent Directors and in case he is an executive director, at least half of the Board should comprise of Independent Directors.

†Original notice of the question was received in Hindi.

(c) and (d) As per available information (for the quarter ended 31.12.2010), 25 listed CPSEs have not yet complied with Clause 49 (I) (A) of Equity Listing Agreement, which specifies the composition of the Board for the listed companies. The list of these 25 CPSEs is given in Statement (See below). The main reason for delay in appointment of requisite number of Independent Directors on the Boards of these 25 CPSEs is the non-initiation of the proposals for appointment of Independent Directors by the concerned Administrative Ministries/Departments in time.

(e) The Administrative Ministries/Departments have already been advised to submit the proposals for appointment of Independent Directors at least six months in advance of the date of occurrence of the vacancies. The Government has issued Guidelines on Corporate Governance for CPSEs which require mandatory appointment of requisite number of Independent Directors on the Boards of CPSEs. Further, a proposal providing for definite time-frame for the processes involved in selection and appointment of Independent Directors on the Boards of CPSEs has recently been approved by the Government.

Statement

Listed Central Public Sector Enterprises (CPSEs) whose Boards do not have required number of Independent Directors as stipulated by SEBI

(for quarter ending December, 2010)

| Sl.No | Name of the CPSE |
|-------|--|
| 1 | 2 |
| 1. | Balmer Lawrie Investments Limited |
| 2. | Bharat Petroleum Corporation Limited |
| 3. | Bharat Heavy Electrical Limited |
| 4. | Chennai Petroleum Corporation of India Limited |
| 5. | Engineers India Limited |
| 6. | GAIL (India) Limited |
| 7. | Hindustan Organic Chemicals Limited |

| 1 | 2 |
|-----|--|
| 8. | Hindustan Petroleum Corporation Limited |
| 9. | HMT Limited |
| 10. | Indian Oil Corporation Limited |
| 11. | Indian Tourism Development Corporation Limited |
| 12. | IRCON International Limited |
| 13. | Madras Fertilizers Limited |
| 14. | Mangalore Refinery and Petrochemicals Limited |
| 15. | MMTC Limited |
| 16. | National Aluminium Company Limited |
| 17. | National Fertilizers Limited |
| 18. | Neyveli Lignite Corporation Limited |
| 19. | Oil & Natural Gas Corporation Limited |
| 20. | Rashtriya Chemicals and Fertilizers Limited |
| 21. | Rural Electrification Corporation Limited |
| 22. | SJVN Limited |
| 23. | State Trading Corporation of India Limited |
| 24. | Steel Authority of India Limited |
| 25. | KIOCL Limited |

Setting up of computer centres in Panchayats

724. SHRI TARIQ ANWAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether it is a fact that Government is planning to set up computer centres in the Panchayats;

(b) if so, the details thereof; and